

①

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No. 4/S.R.O./2010

Date: 30-4-2010

In exercise of the powers conferred by Section 16 of the Advocates Act, 1961 Rajasthan High Court with the approval of Hon'ble Full Court makes the following Amendment in the Scheme/Guideline framed vide Notification No. 01/S.R.O./2010 dt. 02.04.2010 for designation of advocates as "Senior Advocate" :-

Addition of Appendix-A- The following Appendix-A is appended with the Scheme :-

APPENDIX-A

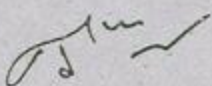
RECOMMENDATION LETTER

..... Judge, Rajasthan High Court hereby recommend the name of Shri..... for being conferred the status of Senior Advocate by virtue of his ability/standing at Bar/Special Knowledge/ experience in law, in view of which, in my view he deserves to be conferred the distinction as Senior Advocate.

Date:

Signature

Cr



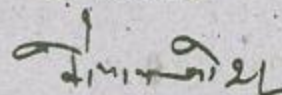
FORMAT OF BIO-DATA

1. Name
2. Father's/Husband's name
3. Local Address
4. Permanent Address
5. Age
6. Date of Enrollment
7. Member of any Association of Lawyers(give names)
8. Number of years of practice(or judicial service) and in which Court
9. Specialized in any stream of law(give details)
10. (a) Whether he/she has been a Chamber-junior to any lawyer. If so, name of such Lawyer and the period held as such.  
(b) Number of advocates attached to his/her chambers, names of such lawyers and length of time since when they are attached.
11. Professional income assesses to tax for last 5 years.
12. The details of State or Central Government offices or departments or corporations of which he has been in the panel, or standing counsel, and its respective duration .
13. (a) Important preposition of law propounded/expounded which may have been accepted by the Court with some reference for instance.  
(b) Number of cases instituted during last 5 years  
(c) Number of cases disposed of from his chamber during last 5 years.  
(d) Some reference of reportable judgments, in which he has appeared.
14. Details of publication of the papers if published in any journals.
15. Details of papers read published in any Seminar or Conference related to law.
16. Details about faculties of law with which he has been connected.
17. Whether his/her name was earlier proposed for being designated as Senior Advocate of the Rajasthan High Court or any other High Court or of the Supreme Court of India. If so, the decision thereon.
18. Necessary information/particulars, if any, including legal aid work
19. Whether any disciplinary proceeding has been initiated in the Bar Council of State or Bar Council of India, if so, give details and ultimate conclusion thereof.

I hereby convey my consent to accept the conferment of the status of senior advocate if conferred by the Court.

(Signature)

By Orders



REGISTRAR GENERAL 20.4.10

Cont.....3